

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT - 1

ITEM No.2

IA/216(AHM)2022 in CP(IB) 439 of 2018

Order under Section 12A r.w Reg 30A(1) IBBI,2016

IN THE MATTER OF:

Amul Maheshchandra Gandhi IRP of Danke Technoelectro
Pvt Ltd
V/s
JFE Shoji Steel india Pvt Ltd & Ors

.....Applicant

.....Respondent

Coram:

Order delivered on .09/03/2022

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the IRP	: Adv. Mr. Nipun Singhvi a.w. Adv. Mr. Vishal Dave
For the Operational Creditor	: Adv. Mr. Salil M Thakore
For the Respondent	: Adv. Mr. Kunal P. Vaishnav
For the RP	: Mr. Amul Maheshchandra Gandhi in person

ORDER

IA/216(AHM)2022

This application is filed by IRP for withdrawal of main **CP(IB) No. 439 of 2018**, on a ground that parties have settled the dispute. We heard learned counsel for the IRP, learned counsel for the Original Operational Creditor and learned counsel for the Corporate Debtor. Since parties have settled the dispute. Permission to withdraw the matter granted. In view of this, **IA/216(AHM)2022** stands withdrawn and disposed of.

Corporate Debtor is set free from all rigours of CIRP.

RP also present in person.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)